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THE CHIT FUNDS BILL, 1982

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARADHANA POOJARY); Sir I beg to move;

"That the Bill to provide for the regulation of chit funds and for matters connected therewith, as reported by the Select Committee, be taken into consideration."

Sir, this Bill seeks to provide for the regulation of chit funds :md for matters connected therewith. As hon. Members are aware, this Bill was considered by the Lok Sabha in the light of the recommendations made in the report of the Select Committee of the Lok Sabha and passed by it on the 19th July 1982. In deference to the wishes of the hon. Members of this House, an official motion was moved to refer the Bill to a Select Committee of this honourable House on the 2nd August 1982. The Select Committee has already presented its report on 6th August, 1982. The Bill as reported by the Rajya Sabha Select Committee is now before the House for consideration.

The Select Committee of this House has suggested a few amendment's and has recommended that the Bill as amended be passed. I will revert to these amendments later.

It would be relevant to explain the difference between these two kinds of chits. The modus operandi of 'prize chit' is that the promoter collects subscriptions in t/ne lump-sum or by monthly instalments. Periodically, the numbers allotted to members holding tickets are put to a draw and the members holdng lucky tickets get prizes either in cash or in the form of articles, such as, car, scooter, etc. The prizewinners in a prize chit are net generally required to continue to pay their subscriptions till the termination of the scheme. The prize amount so disbursed is also much smaller than the total amount collected by the promoter. These prize chits benefit primarily the promoter and

do not serve any useful purpose. On the contrary, being prejudicial to the public interest, they adversely affect the efficiency of the fiscal and monetary policy. The conduct of these prize chits Or money circulation schemes has, therefore, been banned by the Act of Parliament in th_e larger interest of the public.

The 'conventional chit' is an old indigenous financial institution involving regular periodical subscriptions by a group of persons. It is, in law, a contract between a specified number of subscribers and the foreman which provides that subscribers shall subscribe a certain sum of money by periodical instalments for a definite period. Each subscriber shall, in his turn, as determined by draw or by auction or in such agreed manner, be entitled to the prize amount. There will be as many periodical instalments as there are members. The prize winner is, thereafter, ineligible for any further prizes although he has to continue to make the stipulated instalments for the duration of the chits. As there is a mutuality of interest among the small number of subscribers to each chit fund, it constitutes a convenient instrument combining' savings and borrowings.

However, chit funds are open to abuse by the foreman who may resort to unfair methods for securing illegal gains. Such unfair methods include enrolment of fictitious members, delay in disbursing the prize amount, non-acceptance of security etc.

The Banking Commission (1972) had recommended inter alia that it was essential to have a uniform chit legislation applicable to the whole country and as such eithar an all-India Act may be enacted or a model law be prepared for adoption by all States. The matter had been gone into carefully by the Reserve Bank of India in the light of the recommendation of the Raj Study group constituted by it in June, 1974. The Study Group was unanimously of the view that the Bill should be enacted as a Central legislation and that th_e administration of the law should be left to the State Government concerned which in turn could seek the advice and assistance of the Reserve Bank of India on policy matters.

The Bill now before the House takes into account the views expressed by the Raj Study Group, the various State Governments/Union Territories to whom it had been circulated earlier for comments as also some of the points made out in the representations received by th_e Government from time ^{fr}o time. May I for the benefit of the Hon. Members mention a few of the more important provisions contained in the Bill as passed by the Lok Sabha. These are:

Previous sanction of the State Government concerned and registration of the chit are necessary before a chit can be started, as per Clause 4.

The maximum amount of discount which a prize subscriber can forgo shall not exceed 30 per cent of the chit amount, as per Clause (3).

The minimum paid-up capital of a chit fund company shall not be less than Rs. 1 lakh. Companies having a paid-up capital of les_s than Rs. 1 lakh on the date of the commencement of the Act will be allowed time up to 3 years to increase their paid, up capital to bring it to the requirement of the prescribed level. However, a company carrying on chit business shall create a reserve fund and transfer to such fund a sum not less than 10 per cent of net profit each year before declaring dividend ton its share, as per Clause 8. As per clause (11) any person conducting chit business will be required to use as part of his name at least one of the words, namely, 'chit^ 'chit fund', 'chitty* or 'kuri'. As per'clause (12). no company conducting chit business shall carry on anyother type of busi-nes_s except with the general or special permission of the State Government. A» per clause (13), ceilings have been provided on the aggregate chit

amountg of chit_s which may be conducted by individuals, partnerships, companies and co-operative societies. As per clause (14) chit fund institutions shall utilise their funds only for carrying on chit business, giving loans or advances to non-prized subscribers, investing in trustee securities or making deposits with approved banks. Chit fund institutions are required to obtain prior approval of the Registrar of Chits within whose territorial jurisdiction their registered offices are located for opening a new place of business. Where a new place of business is opened by a foreman in a State other than the State in which his registered office Or the place of his business is situated (State of origin), the Registrar of the State where a new place of business is set up, shall have the powers similar to those of the Registrar of the State of origin, as per clause 19. As per clause (20), for the proper conduct of the chit, every foreman shall givp prescribed security before applying for a previous sanction. As per clause 47, besides the powers vested in the State Government to inspect those and other records of the foreman, the Reserve Bank has been vested with the powers to inspect the books and records of any foreman already available to it under the Reserve Bank of India Act, 1934. A selfcontained machinery for the settlement of disputes relating to chit business arising between a foreman and a subscriber has been provided in the Bill. The jurisdiction of the civil court to entertain any suits or proceedings in respect of the disputes relating to chit business has been specifically barred as per clause 64(iii). It refers to clauses 04, 65, 6G, 67, 68 69, 70, 71 and 72. The Reserve Bank has been empowered to tender its advice on questions of policy on any matters to the State Government either on it_s ow_n motion or on a request made by the State Government, as per clause 73. A provision has

been made to enable a foreman aggrieved by the decision of the Registrar to prefer an appeal to the State Government or an officer or any authority appointed by the State

Government whose decisions shall be final, as per clause 74(hi). Deterrent penalties have been provided for the contravention of the provisions of the Act, as per clause 76. Award of imprisonment extendable to a term of two years and fine have been provided for the second and every subsequent offences, aa per clause 77. A_s per clause 86, banks hav, been specifically prohibited from conduct of chit business. To bring out a uniformity in the implementation of varioug provisions of thig Act, the Act empowers the State Government to make rules in consultation with the Reserve Bank of India.

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Sir, coming to the amendments proposed by the Select Committee of this House in its report submitted on 6th August, 1982, I may point out that there are only two amendments which require to be considered in this Bill. Both the amendments are procedural in nature.

Sir, the first amendment relates to adding sub-clause (d) to the proviso to sub-clause (2) of clause 7. The object of this amendment is *o tighten the provisions relating to the registration of the chit agreement by the Registrar. He would be competent to refuse to register the chit agreement on the ground that the foreman had been convicted of any offence involving moral turpitude and sentenced to imprisonment for any such offence unle«s a period of five years has elapsed since his release. The second amendment relates to clause 16. 5n view of the fact that the presence of not less than two subscribers at the time of each draw has been made compulsory under this clause, the Committee was of the opinion that this clause should also provide for a contingency where two subscribers may not be present at the time of draw. Accordingly, it has proposed an amendment of sub-clause (3) to enable the Registrar of chi+s also to have the draw conducted in his presence or in the presence of any person deputed by him. Both these amendments are sah'tary and are commended for adoption.

Sir, the Government hopes that the enactment of this Bill would be conducive t_0 the coria'uct of the conventional chit funds on sound and healthy lines and minimise the malpractices indulged in by the foremen *to* a large extent, thereby protecting the interests of the subscribers to the chits.

Sir, I move the Bill for the consideration of the House.

The question was proposed.

SHRI NIRMAL CHATTERJEE (West Bengal); Mr. Deputy Chairman. Sir, when I was listening to the speech of the hon. Minister, I was almost being overwhelmed—he is so captivating—by the way in which he was telling us that he wants to regulate, what is known as, th_e chits. Haven't We in the past regulated monopolies? Haven't we in the past regulated foreign capitalf Haven't we in the past regulated whatever we desired to regulate? We have,

I The Vice-Chairman (Dr. Shriinati Najma Heptulla), in the Chair]

The change-over ha_s taken place. Now *I* will be careful in addressing the Chair as Madam.

Now, Madam, before I get into this point of regulation, let me question the existence of the chits as such. Now, what, according to the Minister are the purposes of the chits? There are some people to mobilise savings and usefully to invest them, and to some others these chits are useful consumption loans. Now, these an excellent purposes.

Now, Madam, I want to draw the attention, through you, of the whole House and I want to ask that in terms of savings how much does our economy need the help of chit funds? Now we are not exactly i_n the days of the First Five-Year Plan. May I draw your attention to the fact that when the First Five Year Plan was being formulated we were having a rate of savings in the economy of the order of only 5 per cent of the

national income and our target was as high as in the course of the First *Five* Year Plan, a rate of 6.75 per cent. Then, we were trying to achieve a higher growth rate in the formulation of the Second Five Year Plan and in the perspective of the First Five Year Plan also we are proposing *to* ourselves in this Socialist, Sovereign, Secular Republic that we should have gradually an investment rate reaching the apex of 20 per cent.

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Now, this was not a desire expressed only after Independence was achieved. This was the kind of a desire expressed even before independence by the Bombay suggested a rate, learning very strangely from the ex. periences of the Soviet Union, and said that we must step up our rate of investment, though they said not as much as the Soviet Union has been able to do, but even then we should try to approximate that rate of invest, ment and in the course of the Third Five Year Plan that was the Bombay Plan they would be achieving a rate less than that achieved in the Soviet Union but a rate around 20 per cent. And the Bombay planners, even before Independence, felt that we can" bid a good-bye to planning and reintroduce the market economy after the three five-year plan_s period of 15 years is over. Now, we tried to emulate them. You remember, Madam, that after the Third Five-Year Plan we began to enjoy our plan holidays, that is, after 15 years <?f planning, we began to enjoy our plan holidays. But if any success is there in terms of our planning effort, let me submit, it is in terms of the rate of savings. Our rats of savings today hovers around 20 plus per cent. I will draw the attention of the House that the highest rate has been achieved during the Janata perod. Perhaps, some of the results of it are being harvested by the present Government. Now, imagine, when an economy like ours is having a rate of investment and savings equal to 20 per cent let me give you some of the facts from

some other society. The Soviet Union, at the time of the very first five-year plan, were having a rate of investment which is very high—one-third of the national income. They came down to

25 per cent of the national income in course of the first five-year plan. Then it fluctuated between 20 and 25 per cent. With a 20 to 25 pe_r cent investment is the economy, they were having a growth rate-let me say in the first five-year plan, of course, the growth rate was 19 per cent per annum so that i_n the course of the first five-year plan itself it was mor_e than 100 pe_r cent with the rate of investment per annum of averaging no more than 25 per cetot. That is true al^co in case of another socialist economy, that is China. With around the same level of investment, they were having the rate of growth in the economy of

26 to 18 per cent. Now, Madam, ours is not a socialist economy-I have been told-despite the fact that we have written so in the Constitution. Even a non-socialist country like Japan has a rate of investment and savings at around 20 plug Per cent. What is their growth rate? Would it surprise anybody here that while we are succeeding in the growth of savings and rate of investment from mea. gre 5 per cent to around 20 plus per cent our growth remains constant? It was around 3 per cent in the First Five-Year Plan; it is around 3 per cent in the Second Five-Year Plan; it is around 3 per cent In the Third Five-Year Plan and it continues to be so today. That means, we have increased our rate of savings and investments wiffiout any result to show on the front of production. Why is it so? Does it not indicate that our economy has become highly inefficient? In terms of economics. Madam, it is usually expressed as investment-output ratio. One of the worst investment-output ratio in the world is nnder the leadership of our Prime Minister.

What is the source of this inefficiency? What is the explanation that at this level of savings, we are unable to produce more? There is a very simple explanation—not one but two. One is in connection with the growth of monopolies in economy and as even an ordinary student of economics, including, perhaps, our Finance Minis. ter knows, that as a rule, the law of monopolieswhich is noted even by the western economists-is to restrict output, is to function on the basis of maximisation of profits on a lower output; that is the law of monopoly as it governs even in the West. We have succesfully regulated the monopolies via the MRTP and other Acts and yet, the monopolies have $grow_n$ to such an extent that our economy has hecome inefficient and our output growth, our investment-output ratio has wor. sened. The other reason is also known. The other reason is, *most* of the savings are not utilised for productive purposes at all. Most of the savings are utilised for non-productive. trading, purposes. speculative purposes, and for the purpose of generating more and more black money, so that, after some time, the Government may be provided with an opportunity to come before the House and say 'These are the day_s of progress because we have introduced the bearer bond scheme to snap up a part of that black money'. It is this speculative trend which is running the economy. If, out of this 20 per cent of savings, we have, for our productive purposes, not more than 10 _per cent, then, ou_r investment-output ratio would not be that bad. But if savings are expressed in terrn_s of stocks, inventories, and hot in terms of machines, then, the economy has no other feature than what we &re witnessing today. We have talked of recession. Only a few days back, a debate has taken place as to what is the meaning of recession. It was simple economics. But unfortunately,

it could not be mentioned that day. What is happening today in some significant sectors; for example, in the engineering sector? This is once again a very simple economics. It is that those sectors which produce machines for other sectors, i.e. th_s non-consumer goods sector producing machines for the consumer goods sector, are affected first when any recession takes place. Even if growth is there in the consumer goods sector, even if the consumer goods sector is recording a positive element in production, a positive growth in production, but that the rate of growth is lowered down, is it not easy to see that those who supply machines in order to add to the capacity in the consumer goodg sector are affected? Immediately, a slump begin_s there. •Immediately, a cut-back begins there. The production in the consumer goods sector may be increasing simultaneously with a fall in the producer goods sector. But if any fall in pro. duction takes place in the consumer goods sector after the increase has taken place, immediately, the producer goods sector is affected more, severely. Immediately, a slump takes place in the producer goods sector. This is, in fact, what is happening-today in our economy. For example, we have seen the recessionary trend in regard to wagons etc. This, of course, can be utilised—I am supplying an argument to the Government— in an excellent manner. Government can claim that we have become self-sufficient, that we are producing more and more. Previously, an argument was put forward that we are turning the sellers' market into a buyers' market. This is one road to self-sufficiency, one road to, in terms of the ethics of our Government, independence of the economy, that we are producing more than we consume. For the first time, this is what happened on the food front. We said on the basis of per capit_a availability of 50 gms., that we have become selfsufficient in foodgrains. You raise the price of foodgrains, we become more self-sufficient because there will be a large surplus and a few people will be able to buy. The same thing happens in other sectors. We are pro. during 36,000 motor cars; by the Birlas. And we have become self-sufficient. People can no longer buy even these 36,000 cars, which, by any standard,

is no production at all in modurn economy. We have become self-sufficient. Combining this, Sir,...

become

independent.

AN HON. MEMBER; Madam.

economically

SHRI NIRMAL CHATTERJEE; I am sorry. 4 hope Madam will excuse...

THE VICE-CHAIRMAN (DR. SHRIMATI NAJMA HEPTULLA): It is alright, because there is a Sir also.

SHRK NIRMAL CHATTERJEE: I am addressing both, the Sir and the Madam.

THE VICE-CHAIRMAN (DR. SHRIMATI NAJMA HEPTULLA): Sometimes it can fly over.

NORMAL CHATTERJEE: SHRI Therefore, in the context of economy, Madam and Sir, one has to look at the provisions of the Chit Fund Bill. What have you provided there? You are saying that you are going to control it. It is a question of simple arithmetic. The Minister appeared to be boasting that they have imposed a control. Now let us examine the control. Control number one is that the discount rate can only be 30 per cent. I am sure the Minister understands the arithmetic of the discount. 30 per cent discount rate simply mean, a rate of interest of 43 per cent. I need not explain this arithmetic. Now, supposing these are savings for investment, which are the sectors which have a return of more than 43 per cent? Which particular industry, let me know from the Minister. declares a dividend, declares a profit higher than 45 per cen⁺ and more, say, 100 per cent in order lo justify its existence s<5 that such savings can go to such productive field? No industry excepting some foreign branches of pharmaceutical industries and some such others. What does that mean? That means, to the extent this chit

fund mobilises savings at the rat_e of 45 per cent, thj^{\wedge} has to be utilised for speculative purposes and for no other. To that exfent the Govern, ment may say that through speculation, on the basis of ruination of the economy and raising of the prices, making goods less and less available because of the rising prices, you are matching towards more and more self-sufficiency.

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Here is the second point. May be, they are called 'chits'. I am using the English spelling of th_e word 'chits'. Frankly while reading it at the first hand 'I thought it might be carrying an American influence and spelling of an English word which ha_s 'ea' as letters between 'ch' and T.

Later on, of course, I convinced myself that that is not so. Our connection with the English has been for two hundred vears and with the multinationals and IMF only 30 years. So, I came to realise what this 'chit fund' means. So, assuming, Madam and Sir, that these chit funds are not utilised for savings, but they are utilised for consumption, now what are you going to do? Then you are reaping from the poor a rate of interest which is 43 per cent. What else is usury? What else is a backlog of the semi-feudal situation in the countryside if not this rate of interest? And the funniest part of if is, let me draw the attention of the House, Madam and also Sir, this kind of usurious rate of interest. I do not bel'eve in quo. tations really. I never utilise quotations when \bullet ! teach in m_v statistical institute, but there are people who are fond of them. He has referred to the Banking Commission. Now let us see what the BariFng Commission says. I will not say that I am agreeing with them, but they also agree with the point of view that I am trying to expound here about the chit fund. Now it is a Banking Commission's quote wh'ch savs: It would appear that the likelihood of productive use of the prize money is small.

The rate of interest generally involved m a chit fund is so high that an inference can be drawn" that the prize money is mostly used for consumption or speculative purposes. It is not unlikely that some persons joi'a chit tunds and are prepared to pay high rates of interest involved in large discounts for the purpose of hoarding scarce commodities. Inflate the price, Mr. Minister, we will be more self-sufficient.

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Then another paragraph says:

"It will be clear from above that as saving institutions, chit fund_s do not offer to all their savers schemes superior to those offered by commercial banks and other financial institutions. Nor does the chit fund prima facie extend credit to productive enterprises in the economy".

About the consumers, here is the quote from the Banking Commission once again, to which a reference has been made. (Time bell *rings*) Am I not continuing to be relevant, Madam?

THE VICE-CHA»iRMAN (DR. SHRIMATI NAJMA HEPTULLA): You are relevant, but the time is very irrelevant.

SHRI NIRMAL CHATTER JEE: We have saved a lot of time on the previous two Bills. So *1* am utilising that.

The quote is:

"In fact there is a large number of cases where the foreman and his associates hav_e disappeared after collecting large amounts."

The unscrupulous among th_e foremen resort to some unfair methods, to secure illegal income.

The Minister will say: "Yes, that is why w_e want to regulate it". I will give you a story of regulation from my own personal experience. In the '60s₂ Sir this time it is to the Minister, Madam-I was busy in a piece of research work which involved study of regulated markets all over India. *i will not name them. I covered three biggest markets in Maharashtra and two biggest in Punjab. Regulated market is a huge affair. We met the wholesalers there. The markets are regulated by the Government and there ^{ar}e Inspector_s in those markets to regulate it, to see that those who bring their grains-jowar in the case of Maharashtra, wheat in the case of Punjab-are justly treated by the wholesalers We met the wholesalers also and the wholesalers said this. We enquired: "What do the Inspectors do?" They said; "What do they do? They take money from the Government and they take more from us and don't come to the market". Each of the wholesaler there was equipped with many more telephones than even the most important Minister in the Central Government of Cabinet rank has, and the number of trunk calls, in the very short period that we were staying with the wholesaler, that he was making throughout India was not just to be remembered in terms of finger count. These are Inspectors, whom through revision of pay scales recommended by Pay Commisions, you pay what you consider a magnificent sum but that is only a sum which is one-... hundredth of what is paid by those whom he wants to regulate. You will also similarly regulate these foremen of the chit funds with all the autho. rity that you have got.

Now before *I* conclude, Madam, with the experience of their regulation and the functioning of these chit funds. I want to dra_w the attention of the Minister to another wonderful experience of such financial deals. The Minister, perhaps, is anticipating this Coming from West Bengal that T am. I am referring to Sanchaita. Everybody know₃ about it. But let me remind the House that the happenings in.Sanchaita are considered, not by me b"t by the court itself, to be bizarre. What is bizarre about it? Fermi* me, Madam, to give some quotations because I think that will carrymore weight, though not weight enough to make the Ministry move even by a thousandth part of a mili. metre. Even then the statement is, what j* bizarre about Sanchaita investments? Please don't compare Antulay. He is no match to these people. The Maharashtrian Antulay may learn from this Bengali Sanchaita and profit and make the ruling party profit along with him. "A token capi. tal $_0$ f Rs. 7000 has begotten a wealth of crores of rupees"-mark you--"within a span of five years." Successful savings! The rate savings increased from-how of much?-6.75 per cent to 20 per cent. <'A Bank account opened by the firm in a fictitious name had a sum of Rs. 28 crores in it, which was withdrawn within a week before the lodging of the F.I.R. Interest was being paid to depositors"-not at 43 per cent in terms of the calculation of the chit fund, but:-,"at the incredible rate of 48 per cent per annum." Even a law. yer belonging, of course, to the Supreme Court and also belonging to the Congress Party, appearing for the firm asked the Supreme Court Judges "to be free to proceed on the assumption that the exorbitant amount of interest was being paid from out of unaccounted money..." I will not go info more quotations. I will not take very much more time of the House also. This is a private thing. The difference with Sanchaita Investment is only this, compared with a chit fund—it is very simple. The ex-Finance Minister of West Bengal requested the Finance Minister at the Centre that even the Supreme Court was pleading that such investment schemes cannot be controlled in terms of the present system of Acts. He wanted to control it and, as you know, control means two things-one in West Bengal, the other

at the Centre. They were requesting that an Act be passed—not something unheard of. Such an Act was passed even before Independence in the princely State of Mysore which can forfeit such investments like Sanchaita and such robbers ruining the economy could be caught in terms of the Act without which even the Supreme Court feels helpless. Madam, yours is not a deaf e^{a_r} but it fell 'on the deaf ears of the Ministry of Finance at the Centre. And what you are suggesting by the chit funds, by giving legality, 1 know. Some small people, without rates of interest, can benefit from this chit fund. But by and large, essentially, these chit funds outside the orbit of the banks will rather be an agency of loot while inflating the rate of savings tha_n an agency for the development of production.

Madam, the most curious- thing is— I am making my last point... (Time *bell rings*) Madam, are you giving me a zero?

THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA]: No zero. It is a wind.up sign.

SHRI NIRMAL CHATTERJEE; I thought I may get some marks from you coming from the academic profession.

Now, in this Bill itself you have provided-should I mention the clause Or it is not necessary?---that banks should not be permitted. Now the entire tenor of the Banking Commission report is-1 am not quoting but this is what he is quoting. He is less than true, I would suggest, not in terms of quotation, but in the stating that primary not recommendation of the Banking Commission, and after words of Dr. James Raj Committee, wag to incorporate the whole thing in the banking system itself, particularly, when the banks are in the public sector. If you do not do that what you are doing may be regarded as what in mathematics nowadays is known as the* second best or the third best solution, only that comes in in terms of regulation of chit funds. Now, what is the first and best solution recommended by all experts in the banking activity? We have »

banking system. Why don't you introduce such rules by which at lower rates the people in the rural areas can get loans? And they can give Safer returns. The public sector bank manager may say that somebody in collusion with some dacoit, either here or in Madhva Pradesh, may loot banks. It may happen in one or two banks. AH the same, under the overall guarantee scheme, now as compared to the past when the banks were not given into the hands of the public sector, there is a great deal of more security in the banks. Why are you excluding banks and cooperatives? I am told by my Kerala friends that co-operatives are much better there. I know coming from Bengal that they are in a hopeless mess there. But the banks and the co-operatives, while they are good, should be able to do all that the chit funds propose to do and precisely escape the fanning of fire of simultaneous inflation via speculation and also inviting recession. I am not a believer of God, Madam, but I would like those who believe to be blessed for success, the Minister to be blessed for his success, in ruining the economy.

SHRI R. R. MORARKA (Rajas-than): Madam, Vice-Chairman, I want to begin the discussion on this Bill by quoting what the Banking Enquiry Commission says. To some extent:—a portion of it—it was quoted by my predecessor, but I would like to give the full quotation:

"It will be clear from the above that savings institutions of chit funds do not offer to their savers a scheme superior to those offered by commercial banks and other financial institution. Not that the chit fund's existence catered to productive enterprises in the economy. Since chit funds are of indigenous origin and have so increasing popularity, their removal without offering alternative schemes will, however, create a gap. The problem therefore is how to regulate them."

Madam, it is in pursuance of this recommendation of the Banking Enquiry Commission that this Bill has come. Now this recommendation was made in January, 1972. Then a study group was constituted by the Reserve Bank in 1974. The Bill was introduced in the Lok Sabha on 20th November, 1980. referred to a Select Committee on 23rd December, 1980, the Select Committee reported on 25th November, 1981, it was passed by the Lok Sabha on 19th July, 1982. Then, Madam, it came here. It was referred to a Select Committee which was given four days to make a report, and it has come up for discussion today. The fir::t point is that after tfte[^] Banking Enquiry Commission examined this thing, studied the problem of chit funds, it has taken more than a decade for thi Government to come with this Bill to regulate this thing. In the meantime, as my predecessor mentioned, there have been many •frauds in the n'ame °f chit fund like Sudarshan, Sanchait, and many others.

Madam, the main point is that the Banking Enquiry Commission's recommendation are not fully incorporated in this Bill. And I regret to say that though this Bill was referred to the Select Committee of this House-and by doing that we have vindicated a principle-in fact, sufficient time has not been given to the Select Committee and proper justice has not been done to the examination of this Bill, with the result that there are many shortcomings still left in this Bill; the Bill could have been improved further. When I come to this individual point, with your permission, I will be able to point these out. Now, the first point is, the Banking Enquiry Commission said that if the Constitution permits, the Bill should be an all-India Bill, and the Banking Enquiry Commission did not say that its administration should be left to the States. Madam, here I want to make two points. First of all, the implementation of this Bill which is being enacted as a Central Acttte

left to the States. Why? What is our experience of the Acts which are being implemented by the States and what is our experience of the Acts •which are implemented by the Centre? I will only give two examples. The Companies Act is an Act implemented by the Central Government, and it is done reasonably well. The corporate sector is well managed, well controlled and well regulated. Madam, the co-operative societies, as you know, are regulated by the individual States. I would not say much, but I can only say that it has left much to be desired because the functioning, the performance of the cooperative societies in different States is not that good as one would like it to be.

The second point is that even after the enactment of this Bill as a Cerr. tral law, they have left it to the States to frame rules under this Act. Why? Why can't we have a set of model rules here and give it to all the States? These rules are not going to be placed on the Table of our House. They are going to be placed on the Table of those state legislatures. Madam, there will not be any uniform implementation of this Act. Each State will have its own whims, its own fancies. And the real implementation of an Act is generally governed by the rules which are made. So I think the hon. Finance Minister, while answering, will try to explain why the rules are left to "be framed "by the individual States or why at least a set of model rules is not being sent from here. Madam, I must admit that there is one redeeming feature and that is that each State will have to frame those rules in consultation wi*h the Reserve Bank. To that extent there is some uniformity, some safeguard, but yet our Parliament will have no say in it.

Now, so far as the legislative competence is concerned, it is made clear that under Schedule 7, List III,

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not see the implementation or administration of this Act should be left to the States. Madam, if you will excuse my ignorance, I would like to know under what provision of this Bill, the administration of this Bill is being left to the States. Of course, I have heard the Minister's statement. I have also read the debate in the other House where he said that this would be implemented by the States. But I am not sure whether there ig any provision in the Bill itself which gives such a power to the States concerned.

AN HON. MEMBER; Framing of the rules.

SHRI R. R. MORARKA: Under the rules you cannot give the implementation or the administration of the Act to the States. There should be a substantive provision to that effect or there should be a general law, of which I am unaware.

Now, another recommendation of the Banking Enquiry Commission wag that these chit funds should be conducted only by public limited companies. But in the Bill we find that there is no restriction at all on any type of company, public or private, even proprietary concerns, partnership firms and individuals Madam, I would like to know why this recommendation of the Banking Enquiry Commission is not heeded to. What were the difficulties? The Banking Enquiry Commission also said that it would be desirable to ask the commercial banks to start this business in competition with the others. But, Madam, under the clauses of this Bill, I think it is clause 86, the banks are prohibited from undertaking this business. The Bill in terms prohibits the bank from doing or undertaking this business. Why? Because, they ' say there is some element of speculation, gaming, in this business, and therefore, no. This has been considered by the Banking Inquiry Commission and even after considering it fully, they came to the deliberate conclusion that a scheduled bank should be allowed to undertake this business. Not only that. They went a step further and said that even the public sector— a_s they did in Kerala, 1 am told—public sector corporations should be started to undertake this type of business. That again is not done.

The chit funds are generally evolved to meet the needs of small people, the credit needs of small and middle class people, particularly in rural and semi-rural areas. It was never conceived that they would meet the requirements of big industry or commerce or trade or development or things bke that. One thing visibly lacking, according to me, in this Bil] is that it does not prescribe the limit below which the chit funds would not come within the mischief of this Act. There is a provision, I think, in Clause 85(b) which states "chit fund below Rs. 100". If my reading is correct, that in these days is no limit at all. You must have a reasonable limit, say, Rs. 5000 or Rs. 4000, below which the chit funds need not submit themselves to all these requirements and rigmarole; otherwise, the ' small people whose needs are met by this mutual mode of financing would suffer. So, I think if we were to appear before the Select Committee at that time, we would have urged this point that chit funds below a certain limit should be kept outside the mischief of these provisions. Unfortunately that is not done

I may tell you that chit funds are very popular in the south. There chit funds are conducted for small things, silver jewellery, domestic utensils, Madam, even for sarees. This mode of financing, mutual cooperation, is very well developed there, and to bring all those small things within the mischief of his 90— Clause Bill would be really creating a hardship for them. Therefore, I suggest that in due course—since this Bill is going to Lok Sabha in any case the honourable Finance Minister must consider whether it 13 possible even at this stage to exempt all the small chit funds from the purview of this Bill.

There are two more points. One is about the penalties for offences They are prescribed under Clause 76(1.) and Clause 76(2). I think that some of the penalties prescribed which are are quite disproportionate to the offence for Which they are prescribed. I will give you one Sec_ tion 24 if a example. Unde_r person fails to file the balance sheet with the Registrar in time-kindly words, Madam-if he mark my fails to file the balance sheet with the Registrar in time, the penalty is two years rigorous imprisonment and fine of Rs. 50001-, This is disproportionate by any standard. Like that there are many other cases. I think the Select Committee of either House did not pay any attention to this Clause 76. Some provisions, some penalties, I agree, are necessary. But to have such harsh penalties and provisions for technical offences is not proper. Even under the company law we have penal provisions for failure to file accounts, balance sheets and profit and loss account. There what is the penalty? Only a fine, unless the offence is repeated and all that. In view of this I think the hon. Finance Minister should consider whether thig is not a very harsh, almost savage provision, by way of penalising people for such minor, commercial, technical offences.

Finally, I want to make a suggestion. Instead of creating a separate paraphernalia of the office of Registrar and various other things, I think it would be advisable if the Central Government or the State Government, as the case may be, nominate one of the officers i_n the office of the Registrar of Companies for doing this parti, cular work and designate him as Registrar of Chit Funds. If that is done, it would be economical and also it would be possible to harness the services of more experience persons.

उपसभाध्यक्ष डा. (श्रीमती) नीजमा हेप-तुल्ला): श्री राम लखन प्रसाद गुप्त, आपने शर्ड रीडिंग में मांगा है लेकिन आप अब बोल लें।

भी ^{रा}म स**डन प्रसाद गुप्त** (विहार): श्री भाभड़ा जी का नाम पहले था, उनकी जगह पर मेरा नाम ह⁸। उपसभाष्यक्ष महादेया, यह जो चिट फंड ...

एक माननीय सबस्यः चिट नहीं चीट...

श्री राम लेखन प्रसाद गुप्तः एक्चुअली यह चीट ही है सही मतलब में यह चिट फंड पहीं है। और यह समूचे हिन्दुस्तान में है सिर्फ साउथ में नहीं बल्कि नार्थ में भी बड़े पैमाने पर चल रहा है। मैंने कई कम्पनियों को नजदीक से देखा है और उपके कार्यकलापों को भी देखा है। वेकभीभी अपनी कम्पनी या फर्म के आविजैक्ट को नहीं बताते हैं लोगों का कि उससे क्या क्या लाभ हो सकता है इस कारण से कंट्रीब्युट कीजिए यह नहीं बताते ह वह सम्बन्ध जोड़ कर, दोस्ती के बहाने या सम्बन्ध के बहाने या प्रभाव बढ़ा कर इस तरह उसको इनवाल्व करते है और इनवाल्व कर के उससे रापया धोखे से चीट करते रहते है। कभी भी कोई मैम्बर यह सोच कर कि बडी अच्छी कम्पनी है इसलिए हम जाएं यह वह नहीं करते हैं उसके आदमी सब जगह जाएँगें और जा कर के इस तरह से रुपये इक्ट्राठेकरते हैं और इकटठे कर के उसके बाद में एक संस्था के विषय में हमारे भाई ने बहुत ही बढिया ढंग से कहा है और सुप्रीम कोर्ट का जो जजमींट उसके उत्पर है वह जजमोंट पढने के लायक है कि किस तरकि से सात हजार की पंजी से करोड़ों रतपए उसने सिफ कछ दिनों के अन्दर बना लिए। 48 परसेंट इंटरोस्ट वह अपने सब्सकाइवर्जको दोता है। 48 परसोंट इंटररेट कहां से देगा यह सोचने की जरूरत नहीं कि 48 परसेंट इंट्रेस्ट कहां, से लाभ होता है। यह भी बात है कि जो लोग वसूल करते हैं रजपया वे सोच लेते हैं कि अब यह रज्यया मोरा हो गया इसको

लोटाने का कोई सवाल ही नहीं है। इस तरह से अपना रुपया उसको बना लेते हैं, मान लेते हैं उसी तरह से उसका उपभोग करते हैं। अब इसके विषय में सार हिन्दुस्तान में बहुत हल्ला हुआ और उसके बाद यह सार नियंत्रण में लाये गए हैं यह ठीक है परन्तु इस कान्न के अन्दर जो अभी बिल हमारे सामने है उसके अन्दर् राज रिपोर्ट में जो कहा है, उसको जो स्पीरिट है उसको साफ साफ कहा है उस पर इस में कोई भी प्रावधान नहीं है। जेम्स राज, चयरमैन, स्टडी ग्रुप आन नान-बैंकिंग कमीशन, यह फार्म किया गया। रिजर्व बैंक के द्वारा उसने जो रिपोर्ट दी है 1974 में। उसने रिपोर्टदी है, मैं सिर्फवो पैराग्राफ पढ़ देता हूं एक पैराग्राफ पांच है। जो शुरू में लेटर उसने डिप्टी गर्वनर रिजर्ववैंक को लिखा है, उसमें है:

"The major recommendation of the Group is that while the acceptance of deposits by non-banking non-financial companies may not be prohibited altogether, it should be discouraged and reduced in due course. An important element in the scheme of regulations suggested by the Group is, therefore, to limit and reduce over a period of time the quantum of deposits so that they cease to be a significant source of finance for industry and trade. This would indirectly reduce to some extent the risk to the depositors. The Group has also recommended that non-banknig nonfinancial companies should keep ${\bf a}$ portion of the deposits maturing during the course of the year in liquid assets and should in their advertisements present their financial position in a more informative manner."

पैराग्राफ़ सात में कहा है:

"As regards the miscellaneous nonbanking companies, the Group has recommended that the activities cf fho companies conducting prize chit benefit schemes should be banned. As for the convential chit funds, it has already furnished its comments to the Reserve Bank for draft model Bill for regulating their working."

उपसभाध्यक्ष महादेय, इसमें जो परा पांच में कहा है कि इस तरह का प्राविजन हो कि धीर-धीर इतना सिगनीफिकोंस समाप्त हो जाय कि यह रिडयस होकर निल हो जाय। तो निल शब्द तो नहीं है लोकिन रिडयूस इतना हो कि सिगनीफिकोंस गरहे। लेकिन इस बिल के अंदर कहां इस तरह प्राविजन है और उस पर कुछ भी नहीं हुआ है कि गालुग हो कि धीर-धीर वह कंपनी बिल की अनसार समाप्त हो जाएगा। अब ये कहते हैं कि रोग्लेट करना जरूरी है। यह बात सही है कि प्राईस? चिट बैग है और कन्वेंश-नल चिट को लिए इन्होंने कहा है कि रोग-लेट करना है। यह बात भी सही है अगर कोई चीज कन्टोल नहीं हो राकती। क्योंकि बाहर में और जपने आप समाज में लोगों को रहने और जीने के लिए रतपए की जरूरत भी होती है और रतपया बचाकर रखने की भी जरूरत होती है उससे फिर कभी कर्ज लेने की जरूरत होती तो यह सब पद्धति चलेगी अगर उसका एक उचित रास्ता नहीं रहा। उचित रास्ते में जों भी हिन्दास्तान की नेशनलाई जड बैंक्स हैं, किसी ने इसके उत्पर नहीं सोचा है और इस तरह का काम शुरू नहीं किया है। बगर छोटे स्तर के लोगों तक उनकी पहुंच हो और उस तरह से रजपया जमा कर तो उसमें जो डिपाजिटस हैं उनकी भी भलाई हो. सरकार और बैंक की भी भलाई हो। परन्त ये सांचते हैं कि हम 6-7 हजार बैकंस खोल चुके है... अभी से घंटी बजा दीजिएगा?

उपसभाध्यक्ष (डा. (श्रीमती) नारुमा हैप-तुरुला): दो मिनट हैं, सिग्नल दिया है।

श्री राम लखन प्रसाद गुप्तः अभी दो मिनटभी नहीं बोला हुरे.. (व्यवधान)

तो नेशनलाई ज्ड बैका ने कोई इस तरह का उपाय नहीं किया है। इसलिए उचित यह है कि और मेरी तो यह सलाह होगी कि नेशनलाई ज्ड बैंक को इस तरह का प्रश्रय देना चाहिए, उसको गाई ड करना चाहिए कि छोटे-छोटे डिपाजिटर्स तक पहुँचें और पहुँच करके उनकी भलाई की बात करो। अन्यथा इसके अन्दर परकानी होगी।

में एक छाटा उदाहरण देना चाहता हूं, वह मनी लौडिंग का है, महाजनी का कारोबार है। हर जगह साह कार कानून या मनी लैण्डर्स एक्ट बना कर एसा उसको कर दिया गया है कि लोग अब रापया नहीं दे सकते हैं किसी को । महाजन जो एक क-दो या तीन परसोंट व्याज पर दोते थे दे नहीं देसकते हैं। सिम्पल इंटरेस्ट लेने का प्राविधान है, कम्पाउनंड इंटरस्ट नहीं ले सकते हैं। अगर वे जमीन पर दोते हैं तो वह जमीन भी सात वर्ष के अभ्दर आप से आप लौट जाएगी। इसलिए अब महाजन लोग किसी की जमीन को लेता नहीं है। नतीजा यह है कि गरीब आदमी को अब अपनी जमीन की विकी करनी पढ़ती है। गरज के समय में शादी या श्राद के समय में जरूरत हो तो उसको जमीम बेचनी पड़ती है। दूसरी तरफ जितने नेशनलाइ जड वैंक्स है या कोई भी बैंक है वे कम्पाउंड इंटररेट ले सकते हैं। बैंक हैं तो वे कम्पा-जंड इंटरस्ट लेंगें लोकिन व्यक्ति है तो कम्पाऊांड इंटररेट नहीं ले सकता है। तो यह सब एनोमली हो जाती है, जिसके कारण यह दिक्कत होती है। तो मैं यह कहुंगा कि इससे जो आम जनता है, उसका भी नुकसान है। वह भी इसके कारण परोबाग हो रही है। इकानोमी जो है, उसको भी काफी नुकसान हो रहा है क्योंकि हर जगह पर यह पैरेलल मनी का सवाल हो जाता है और इसमें तो सप्रीम कोर्टने कहा है कि कितना ज्यादा ब्लैक मनी और पैरेलल मनी इस तरह से हो जाएगा और अगर कोई भी इसमें तरक्की कर रहा है, तो सिफ ब्लैक मनी ही तरक्की कर रहा है।

तो रोगलेशन की बात इसमें कम है, क्योंकि मैं तो यह समभत्ता हूं कि शायद इसमें भी कोई बेस्टेड इंट्रेस्ट है, जो बड़ी-बड़ी कंपनियां है उनके वेस्टेड इंट्रेस्ट के इंस्-टॉस पर ही यह कानून ना कहीं बनाया हो क्योंकि उनका वेस्टेड इंट्रेस्ट उसमें हो सकता है।

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रग्लेशन की अगर बात होती, अगर आप रगूलटे करते हैं, तो रगूलटे तो हमेशा ब्लैक मनी को करते हैं, जैसे इन्कम-टैक्स के अन्दर आपने जब कभी दो, चार, पांच वर्ष के बाद वालंटीरी डिसक्लोजर आप निकालते हैं कि बालंट री डिस्क्लोज कि जिद, यानि कि आपने एक्सेप्ट किया है कि इतने दिन तक तो ब्लैक किया है आपने और अब उसको वालटरी डिस्कलोज कर दीजिए । वालंटरी एउट के अन्दार एक परमानेन्ट प्रोविजन यह भी है कि जिसके अनुसार आप साल में भी वालंटरी डिस्कलोजर कर सकते हैं। उसके अन्दर भी प्रावधान है, सुविधा है कि अगर अपने आप से ब्लैक मनी डिस्कलोज **करते ह**⁴, तो आपको क्या-क्या स्विधा मिलगी।

फिर बैयरर बाण्ड जो आप चालू करते हैं और इस तरह से कई और बाण्ड भी चलाया करते हैं, उसमें भी कहते हैं कि यह सब नहीं पूछोंगे कि यह रजपया कहां से आया है और ब्लेक मनी को भी रोपूलटे कर रहे हैं और इस तरह से इसका भी रोपूलटे करनी हैं कि इस तरह से इसका भी रोपूलटे करनी हैं कि इस तरह से जो ब्लेक मनी जेगरें हो रही है हर जगह के उत्पर और उसका भी रोपूलेट करने के लिए इस तरह के नियम ला रहे है, तो इसीलिए यह जो कानून यनाया है, यह सचमूच में बहुत सी चिट फण्ड को जिस तरह से ट्रीट किया जा रहा है, वह उचित नहों है । इसके लिए और भी स्ट्रिजेंट कानून बनना चाहिए और गरोवों को बचाना चाहिए ।

SHRI U. R. KRISHNAN (Tamil Nadu): Madam, Vice-Chairman, I rise to support the Bill. The chit fund system, for the regulation of which this Bill has been brought forward, has been in existence for about 150 years in India, and it originates from South India. The previous speakers spoke about the difference between a prize chit and the conventional chit fund. Of course, there was an Act banning the prize hit passed by Parliament and now the Parliament has come forward to regulate the conventional chit fund. Why has such a situation arisen to bring such a Bill in this Parliament? It is because of the mushroom growth of chit fund companies and the promoters of such companies who indulge in all 3orts of misdeeds and cheat people, poor people

who earn very little and subscribe to a certain chit and after one or two years they' came to know that the chit fund is dissolved or the promoter who was there cannot be found out at all. There are so many-instances of even very big chit fund com> panies as the Sudarshan Chit Fund, Gatuda Chit Fund and others. Some two years back there was a collapse of a chit fund in West Bengal also. There, I understand the West Bengal promoter who had himself Rs. 7000 was having Rs. 35 croies, and he disappeared, and the persons who were cheated even went to the Supreme Court and but because of some technical nature the case against him, I was told, was quashed. In order to safeguard the interests of the rural people and the poor people, such an Act has been brought forward.

Bill, 1982

Madam, Vice-Chairman, in the year 1972 the Banking Commission had recommended

that it was essential to have a uniform chit legislation applicable to the whole of the country. The Reserve Bank of India were into their recommendations very carefully and the Raj Study Group was 1.0ns-tituted in the year 1974. The Raj Study Group gave it" report to the Govcinment with a recommendation that a Bill regarding chit funds should oe enacted in the Central legislation and the administration of the law should be left to the respective State Governments which, in turu, would seek the advice and assistance from tho Reserve Bank onpolicy matters. The present Bill incorporates the recommendations of the Raj Group and the various State Governments and the Union Territories opinion was also sought for. Then opinion has also been incorporated. The Foreman of the Chit, should not be allowed to collect deposits. Some of the chit companies arc taking the first chit amount even without any auction or draw. How is it? If the Foreman, after depositng the chit amount to tho concerned authorities is allowed to draw the amount in any form, then definitely, he will resort to all sorts of mischief. Ho should also be placed in the same position along with other subscribers and he should also follow the procedures laid down in ttut Act.

I do not understand why there is a bar in this Bill for conducting chit fund or chit transactions by the banks. Some of the Banks and some of the State Governments are also running their chit companies in a very efficient manner. I request that this should be considered and the Banks and other State Governments, if they are willing to conduct the chit, should be permitted. (*Time Bell rings*) I have not taken much time I will need two or three more minutes.

THE VICE-CHAIRMAN [DR. (SHRI-MATT) NAJMA HEPTULLA]: You are reading and I am keeping the time.

SHRI U. R. KRISHNAN: It should be ensured that all the money would be properly accounted for and receipts would be issued. Money would be deposited in the banks, the amounts would be properly audited and the Income-Tax authorities would also have a say in this matter. The funds of the people or the rural people should be suitably protected by this Act. The chit fund companies can be asked to have a paid-up capital of Rs. 1 lakh if they are licensed. Today, the promoters will be put to great difficulties. The penalities are many and even for technical or trifling reasons, an honest promoted of the chit need not be penalised. Regarding the Bill, I would ask the Minister what is the criterion for putting the minimum capital as Rs. 1 lakh. Suppose I start a small chit of Rs. 1,000 I have to have a paid-up capital of Rs. 1 lakh. Suppose some other person starts a chit worth about Rs. 1 lakh, is it enough that he should have a paid-up capital of Rs. 1 lakh.

In clause 21, the Foreman can take the chit amount even without deduction or the discount. Why is it so? Even if it is allowed for one chit, what happens if the Foreman subscribes to more than one chit? Will he be allowed to take the first chit after deducting discount? This should be made clear.

With these words, I conclude.

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में कहा था कि अगले सेशन के फार्स्ट वीक तक रिपोर्ट आना चाहिए । लेकिन मंत्री महोदय ने जिस फरती से और जिस जल्दवाजी से हम लोगों के सुफाव को मान लिया तो मुक को उस पर हैरानी हुई कि इतनी जल्दी खुश हो गये हमारे सुफाव पर, इस में बात क्या है। यह बात अभी तक मुफ्ते को समफ में नहीं आ रही है, लगा कि दाल में कुछ काला जरूर है। यह लोग कहते हैं तो मान लो-एक रिच्अल के रूप में मान लिया, तीन-चार दिन में 6 तारीख तक रिपोर्ट आ जाए । सबह-शाम बैठ कर रिपोर्ट भी आ गई । सेलेक्ट कमेटी की रिपोर्ट जाने के बाद जो बातें माननीय मोरारका जी और गुप्त जी ने कहीं उन से साफ होता है कि बहुत सी कमियां उस में अभी भी हैं। मेरा कहना यह है कि इस में कोई सेंस नहीं होगा कि युनीफार्मिटी लाने के लिए चिट फण्ड का इंस्टीट्यूशन हो । जो व्यवस्था है, जो प्राव-धान है उस में युनिफार्मिटी सारे देश में हो इस के लिये कानन यहां से बने लेकिन उस के इंप्लीमेंट शन की जिम्मेदारी स्टेट की हो, कांफ्लिक्ट यहां पर शरू होता है और जिस दोश में यह व्यवस्था थी उठती मेस में यह रहेगी । दुसरे झब्दों में इस का जो मकसद है कि इस को रोग्लेट किया जाए वह होगा नहीं और हो सकता है कि सरकार को इस के लिए फिर बिल लाना पड कोई दूसरा कांप्रिहर्सिव बिल लाना पड़े। तो में चाहता हुं कि चिट फण्ड की जो व्यव-स्था साउज्य में हैं और कुछ ने कहा कि नार्थ में भी है तो इट इज ए टाइम इंस्टीट-यशन । यह हमारी एँशियेंट इकोनामिक कल्चर है जो सरवाइव कर रही है और इस विधेयक से उस को रिवाइव करने का इन्त-जाम किया गया है। मेरा कहना है कि चिट फण्ड की व्यवस्था का जो सिलसिला है उस को स्काँप कर दोना चाहिए, नहीं तो जो हमारे नशनलाइज्ड बैंक हैं उन को सास जिम्मेदारी दी जाए और वे स्टेडी कर के कोई रास्ता निकाले कि जो काम यह कर रहे हैं वह कैसे हो सकता है । एसा होने पर स्माल सेविंग्स को मोबिलाइज करने की जो बात है वह परी हो सकेगी, वरना ब्लैक मनी को रोग-लेट करने की बात बेमानी हो जाती है । इस लिए में समभता हूं कि यह एक तात्कालिक कदम होगा । मेरा सभाव है कि लोक सभा

में यह तिधेयक जायगा और अगर अगले संबन में भी पास होगा तो कौन पृथ्वी उलट जाएगी । इस केन होने से कौन सी खराबी होने जा रही है। अपर यह दो महीने और संलेकट कमंटी चला जाएगा और वह इसे देख लेगी तो कया हर्ज हो जाएगा । इसलिए मैं चाहता हूं थि जो हमारी इकानामिक इहे-रिटरंगह[°], उस को इकोनामिक कल्दर कहिए यह आउटलिय हो गयी है। इस को सबेश करना चाहिए और इस को फिर से सेलेक्ट कमेटी में भेज कर इस पर प्तर्विचार किया जाता चाहिज गरनायह काम एक रिचअल के रूप में तौर एक तिप सर्विस को रूप मों किया जा रहाहे और कछ रही हो रहाहे।

SHRI JANARDHANA POOJARY: Madam Vice-Chairman, I heard the hon. Members with rapt attention, and also I am grateful to the hon. Members for their valuable suggestions and contributions. But before proceedin;;, I may bring to the notice of the august House the history of this Bill.

Madam, this Chit Fund Bill was first approved by the Cabinet in the month of Octoba[^] in 1978 by the then Government, and it was introduced in the month of February, 1979. Because of the devolution of the then Lok Sabha, the Bill was taken into consideration...

SHRI SHIVA CHANDRA JHA: You need not keep on repeating that.

SHRI JANARDHANA POOJARY: Please allow me to proceed. In fact, when it was introduced, the same draft was in troduced in the year 1980 with the change of signature. When it was introduced in 1979, the Bill contained the signature of the then hon. Finance Minister, Mr. Charan Singh, When the Bill was intro duced in Lok Sabha in the year 1980, it contained the signature of the then hon. Minister, Finance Mr. Venkataraman. Afterwards, as all I he hon. Members of this august House are aware, it was referred to the Select Committee of the Lok Sabha and that Committee and 25 sittings. They received memoranda from individuals, from association

of individuals, from state Governments and from the federations of chit funds and also from various other associations. All these views expressed in these memoranda and before the Committee were taken into consideration by the Select Committee of the Lok Sabha and also the Select Committee of the Rajva Sabha. At this juncture, Madam, I will be failing in my duty if I do not refer to the wonderful work done by the Select Committee of the Rajya Sabha. My reference is particularly to the good and hard work done by the Chairman of the Select Committee. In a short span of three days he has done very good work and the Select Committee has also done good work. I will be failing in my duty if I do not place on record my sincere appreciation of the good work done by the Chairman and also the Mem-, bers of the Select Committee. Without sufficient time being given, this Bill was considered in all its details by the Select Committee of the Rajya

Madam, as the hon. Members have pointed out, this scheme of chit funds is one of the oldest indigenous financial institutions of this country and it is continuing to play a popular part amongst certain sections of the society because of its relatively easy manner in which lhe money could be secured or obtained *to meet*, *the* requirements of certain sections of the Society.

Sabha also.

SHRI SANKAR PRASAD MITRA: Which section?

JANARDHANA POOJARY: SHRI Particularly the common people, the weaker sections. It was very popular among the weaker sections particularly in the southern India. As the hon. Members belonging to the opposition parties have pointed out it was very very popu'ar among certain sections of our society. That is why after taking into consideration all the views expressed by the people of this country the Banking Commission recommended the continuance of this system. If I may be permitted to read, Sir, from the report of the Banking Commission, at page 427, point 7.42: "Since the Chit Funds are of indigenous origin and have

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showa increasing popularity, their removal without offering alternative schemes will, however, create a gap. The problem, therefore, is how to regulate them." Then the Study Group headed by Dr. James Raj, has clearly laid down certai.i points and it has gone to the extent of recommending, Madam, and may I read: "Whatever be the position, the fact remains that the savings mobilised by chit funds and disbursed by them by way of resources did satisfy the felt needs of a section of the community Since the chit funds as institutions have come to s'ay and have shown increasing popularity, ways and means have to be found to regulate their working so as to ensure that they function on sound lines and the malpractices usually observed in the conduct of chits aie

obliterated to the extent possible". 1

Madam, here I may point out that	Ι
admit that there were complaints to	tue
fact that public funds are misused	by
unscrupulous foremen.	

The main functionary in the business is the foreman. In other words, I can say, he is the promoter. The success or otherwise of the chit fund business depends upon the integrity of this foreman. Now, in order to regulate the functions of this foreman, the Government has come up with this regulatory measures with safety clauses to prevent them isuse of this chit fund business, in order to prevent them from misusing the funds, in order to safeguard the interest of the innoceni people, the illiterate people of the country. The Government has felt that the functions of this foremen have to be regulated and it has come before the House with this regulation.

Madam, Shri Morarka was pleased to refer to (he functioning and administration of the State Government. T may here state that the Select Committees of both; the Lok Sabha and the Rajya Sabha have taken this aspect into consideration and keeping in view the recommendations of the Banking Commission and also the recommendations of the Study Group, the Government has come to the conclusion that it has to be enacted as a central legislation and administration should be left to the State administration. Further, he

raised another point that exemption limit of the chit value should be kept at Rs. 100 within the provision of this Bill. It has been done. But he staled that the limit should be raised uplo Rs. 5000; but after taking into consideration the Government has felt, and even the Select Committee of the Rajya Sabha and the Lok Sabha, felt that it is not necessary and it is not advisable also. That is why only chit upto Rs. 100 only is left out of the provision of this Act.

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Some hon. Members stated that the entire functioning of the chit funds should be banned. Some Members stated thai punishment is deterrent; some other hon. Members went to the extent of saying that the punishment is not so deterrent. Now, it is for the Government to take a balanced view. whether we can have deterrent punishment. Some people felt that it is a Draconian law. So, we have to strike a balance and the Government has to bring up a balanced legislation before the nation in order to regulate the functions of the chit funds and also in order to put them on a correct footing. The Government has to strike a balance and the Government has to come forward v/ith a legislation which is acceptable to all the sections of the society. It has been also stated by hon. Member Shri Gupta who made a reference to non-financial banking companies. But, Madam, this is a separate subject by itself. Unfortunately, it has been referred to. So far as the observations of the Raj Committee are concerned which relate to the conventions, they do not refer to non-financial banking institutions. So, the Government also has taken into account all these aspects while formulating this Bill, and has taken into account all the views expressed during the course of the proceedings of the Select Committee in the Lok Sabha and Rajya Sabha.

Mr. Chatterjee referred to Sanchayita institution.

About this, my distinguished senior colleague, the hon. Finance Minister, has replied in detail in the course of a half-an-hour discussion in this House. And in fact, even in the Supreme Court judgement, there is an observation to the effect that if the State Government had been a little i\ore strict, the matter would not have gone, to this extent. It is not correct to put the blame entirely on the Central Govern nent that the Central Government had not taken any action. Unfortunately, the .Staie Government has not take any action, in spite of the fact that it was brought to the notice of the State Government in time, on or before 1979, by the then Deputy Finance Minister, when he received allegations from an hoc. Member of this House. But unfortunately, action was not taken. Immediately, after the Supreme Court judgement, the Central Government has started takings action. They asked for the re » cords pertaining to this case. But in the meantime, the concerned institution, San-chaita, had gone on appeal to the High Court. The matter is now sub judice. The matter is pending before the High Court. Meanwhile, the Income-tax Department has taken action. The Income-tax Department is seized of the matter. In the case of the State Government, the State Government's action is stayed by the High Court. So far as the SunJrt'san Chit Fund is concerned, in that case also, action has been t*.ken by the State Government. Ibis is also before the High Court. The High Court has stayed further proceedings. Since the matter is sub judice, I do not want to say anything further.

Hon Members have referred to another point that the banks are prohibited from conducting the chit fund business. I may, Madam, say only one point here. The functioning of the banks is quite different from the functioning of the chit funds. In the case of banks, one has to see, the bank has to see the viability of a scheme, the bank has to see the quantum of loan which has to be given and the bank has also to see the endnse of the money which is given, how the borrower is going to use the money, whereas, in the case of chit funds, the functioning is quite different. The borrower, the subscriber, is free to use the funds as he likes. He can use the funds for the purchase of a house, he can use the funds for the marriage of his daughter, he can use the funds even for unproductive purposes. But in the

case of banks, the functionnig is quite different Under these circumstnances, Government has come to the conclusion that it is not advisable to give the chit fund business, to give the conduct of the chit fund business, to the banking sector. Therefore, I would appeal to the hon. Members not to press these point. I have taken note of their suggestions. I am grateful to the hon. Members. At the same time, I am requesting the hon Members to give a fair nial to this legislation. Let us see how the legislation works. If the legislation requires any change if the legislation needs any amendment, in the near future, if the Government comes to the conclusion that it is not workable, that these regulation are not sufficient, then, we can see, wc can think of, what more provisions we should make to regulate the functioning of chit funds. In the meantime, I would request hon. Members not to come to the conclusion, not to proceed with the conclusion, that it is not going to work. Let us see how the legislation works. After seeing the performance of this legislation, we can come to a conclusion, at a la'er stage, whether it is going to work or it is not going to work.

Madam, hon. Members have referred to another point that it is going to help the growth of black money. All these points, that it is going to help the hoarders etc., have been raised. Here my submission would be, I do not know how it is going to help the black money. The chit agreement is registered with the Registrar of Chits. The account is audited by the auditors and all the accounts are s.ibject to inspection by the Registrar of Chits and also by the Reserve Bank of India. Under these circumstances, I do not think it is going to help the black money. Someone in the other House also said that it is going to have parallel economy. I do not think it is ;:oin.; to have parallel economy. On the contrary the money supply is being regulated it is accoun'ed for and there will not be any scope for any black money to flow in the economy.

With these remarks I congratulate once again the hon. Members for their valuable suggestions and I conclude with these remarks.

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THE VICE-CHARMAN (DR. (SHKI-MAT1) NAJMA HEPTULLA): Now 1 will put the motion.

The question is:

"That the Bill to provide for the regulation of chit funds and for matters connected therewith, as reported by the Select Committee, be taken into consideration."

The motion was adopted

THE VICE-CHAIRMAN (DR.)SHRI-MATI) NAJMA HEPTULLA): We shall now take up clause by clause consideration of the Bill.

Clause 2 to 90 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added .0 the BiU.

SHRI JANARDHANA POOJARY: I move:

"1 hat the Bill be passed'.

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (DR. SHR1-MATI) NAJMA HEPTULLA): The House adjourns till Monday, the 9th Au gust, 1982. ?

> The House adjourned at fifty eight minutes past four of the clock till of the clock on

Monday, the 9th August, 1982.

GMG1PMRND—LS II—912RS—8-2-83—570.